

Caveat. No. 120 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Ms. H.Khyriem, Advocate, present for the Caveator.

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. P.Nongbri, Advocate, present for the respondent.

Since the caveator has been served, as such this caveat application stands discharged.

S.Rynjah

CHIEF JUSTICE

Cont.Cas(C). No. 6 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Majaw, Advocate, present for the applicant.

Mr. P.Nongbri, Advocate, present for the respondent.

Learned counsel for the applicant prays for and is allowed to withdraw the contempt petition.

Accordingly, contempt petition is dismissed as withdrawn.

S.Rynjah

CHIEF JUSTICE

CRL.A. No. 9 of 2010

6-6-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. K.Paul, counsel for the appellant.

List on Monday (9th June, 2014).

S.Rynjah

CHIEF JUSTICE

MC[WP(C)] No. 157 of 2014

In WP(C). No. 191 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Sen, Advocate, present for the petitioner.

Issue notice to respondents.

List after 4(four) weeks along with WP(C) No. 191 of 2014.

S.Rynjah

CHIEF JUSTICE

MC[WP(C)] No. 159 of 2014

In WP(C) No. 194 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C) No. 194 of 2014, no further order need be passed in this Misc. Case which stands disposed of.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 27 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. R.Deb Nath, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 38 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioner.

Mr. R.Deb Nath, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 191 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Sen, Advocate, present for the petitioner.

Issue notice to respondents who may file their counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 192 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Mr. HR Nath, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents No. 1, 5 and 6 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

Issue notice to respondents No. 2 and 3 who may file their counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 193 of 2014

6-6-2014

HON'BLE THE CHIEF JUSTICE

Ms. R.Dutta, Advocate, present for the petitioner.

Mr. S.Sen Gutpa, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE